The Waste Lands (Claims) (Bombay Repeal) Act, 1947

Act 47 of 1947

Keyword(s):
Repeal, Waste Lands
BOMBAY ACT No. XLVII OF 1947.¹

[THE WASTE LANDS (CLAIMS) (BOMBAY REPEAL) ACT, 1947.]

[18th December 1947]


WHEREAS in view of the provisions of sub-section (4) of section 93 of the Government of India Act, 1935, it is expedient to repeal the Waste Lands (Claims) (Bombay Repeal) Act, 1943, and the Waste Lands (Claims) Act, 1863; It is hereby enacted as follows:—

1. This Act may be called the Waste Lands (Claims) (Bombay Repeal) Act, Short title. 1947.

2. The Waste Lands (Claims) (Bombay Repeal) Act, 1943, and the Waste Lands Repeal of (Claims) Act, 1863, are repealed:

Provided that in respect of any claim preferred or objection taken under the Waste Lands (Claims) Act, 1863, before the date of the coming into operation of the Waste Lands (Claims) (Bombay Repeal) Act, 1943, all the provisions of the Waste Lands (Claims) Act, 1863, shall be given effect to as if this Act had not been passed.